

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.97/SO/2021

Date: 20.01.2021

CIRCULAR No.01 /2021

Sub: High Court for the State of Telangana – Instructions to all the Judicial Officers in the State of Telangana to use Digital Signature Certificates, to activate and utilize the official Court email ids for all the official communications - Instructions to the Unit Heads to closely monitor the undated cases of their Unit – Instructions to the concerned to print the official emails of district and moffssil Courts in the Telephone directory of the High Court for the year 2021 and to publish in official websites of High Court and respective Units - Issued - Reg.

Ref: Letter ROC No.26/2021-CPS, dated 11/01/2021 received from the Registrar (I.T.-cum- Central Project Coordinator), High Court for the State of Telangana.

It is brought to the notice of the High Court that the Judicial Officers and Staff members are widely using postal service for communications of Letters, Circulars, and Proceedings etc., The Hon'ble eCommittee, Supreme Court of India emphasized on using e-facility services and reduce paper work, and accordingly, so far, as per the directions of the Hon'ble eCommittee and Hon'ble Computer Committee, Digital Signature Certificates (DSC) are issued to 329 Judicial Officers, and the said DSCs have already been dispatched to the concerned, which will be valid for a period of two years.

In view of the above, as directed, all the Judicial Officers in the State of Telangana is hereby instructed to put the Digital Signature Certificates to optimum use dutifully to sign Judgments, Orders and all the Official communications without fail.

Similarly, as directed, the Registry has created 457 official email ids for all the subordinate courts in the State of Telangana and therefore, all the Judicial Officers are requested to instruct the concerned Court Staff to use official Court email ids only for all the official communications. All the Unit Heads are instructed to direct the concerned to publish the official email ids of their Unit in the Official Website of the Unit for wide publicity.

The Registrar (Protocol) is instructed to publish the official email ids of all the subordinate courts in the Telephone Directory of the Year 2021.

The Registrar (I.T.-cum-CPC) is instructed to publish the official email ids of all the subordinate courts in the Official Website of the Hon'ble High Court for wide publicity.

All the Unit Heads in the State of Telangana are informed that the Hon'ble eCommittee is closely monitoring the undated cases of all the States in the Country and constantly insisting that the number of undated cases shall be brought to "Zero" or "Minimum". Therefore, all the Unit Heads are directed to take steps to minimize the undated cases in their Unit and also direct the Judicial Officers under their control to verify the physical bundles of cases, which are undated.

All the Judicial Officers in the State are directed to follow the above instructions scrupulously, the Unit Heads are directed to communicate the same to all the Presiding Officers working in their Unit, monitor the implementation and report compliance.

Acknowledge the receipt of the Circular.


REGISTRAR GENERAL
20.01.21

To

- 1) All the Unit Heads in the State of Telangana (with a request to circulate the same to all the Officers under their control).
- 2) All the Registrars, High Court for the State of Telangana (for information).
- 3) All the Section Officers, High Court for the State of Telangana.